## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 27.03.2014

The meeting No.50/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 27.03.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.50/AM-14 dated 27.03.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 50/84-ALC3/2013 MEETING DATE : 27.03.2014

		Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Deferred
HQ File :01/84/050/00354/AM14/		Lic.No/Date:0310752196 04.10.2013	Defer Date: 24.04.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the

Committee after deliberations decided to write a d.o. letter to Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers for furnishing of requisite comments in the matter. The case stands for re-listing on 24.04.2014.

Case				Status: Deferred
HQ I	File :01/84/050/00355/AM14/		1	Defer Date: 24.04.2014
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to write a d.o. letter to Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers for furnishing of requisite comments in the matter. The case stands for re-listing on 24.04.2014.

	Case No.:7/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Status: Deferred
$\ _3$	HQ File :01/84/050/00308/AM14/		Defer Date: 24.04.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to await the same and deferred the case for re-listing on 24.04.2014.

	Case No.:10/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Deferred
4	HQ File :01/84/050/00311/AM14/		Lic.No/Date:0610035281 06.12.2013	Defer Date: 24.04.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to await the same and deferred the case for re-listing on 24.04.2014.

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Case No.:24/47/84-ALC3/2013	Party Name: KERALA BALERS PRIVATE LIMITED	25.02.2014	Status: Approved
HQ File :01/84/050/00379/AM14/	RLA File :10/24/040/00058/AM14/	Lic.No/Date:1010055938 13.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item		Quantity	
		Quantity			allowed	
1.	Latex backed Sisal Mats	6667 Sq. meter	Latex backed	Sisal	7000	Sq.
			Mattings		Meter	

The thickness should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:30/42/84-ALC3/2013		27.02.2014	Status: Approved
HQ File :01/84/050/00331/AM14/	RLA File :05/24/040/00323/AM14/	Lic.No/Date:0510373734 17.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/112/2013-14/Hos., dated 26.03.2014 as	
detailed below:-	

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Shirt (Half Sleeve) made	3990	100% Polyester fabric,	2.55 Sq.
	of 100% Polyester fabric, GSM-	Nos.	GSM-120+/-10%, width-	meter per
	120+/-10%, Style No.867310		57/58"	piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/42/84-ALC3/2013		Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Approved
HQ File :01/84/050/00312/AM14/		Lic.No/Date:0510373907 18.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Other Garments-Ladies Romper made of 100% Rayon woven printed fabric, GSM-137+/-10%, Style No. WD42U19		100% Rayon woven printed fabric, GSM-137+/-10%	10,290 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:25/42/84-ALC3/2013		27 02 2014	Status: Approved
HQ File :01/84/050/00326/AM14/	I <b>I</b>	Lic.No/Date:0710100794 24.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/135/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Shirt Dress with Belt made of	460 Nos.	97% Cotton 3% Elastane	3.06	Sq.
	97% Cotton 3% Elastane yarn dyed		yarn dyed fabric, GSM-	meter	per
	fabric, GSM-118+/-10%, Style No.		118+/-10%	piece	
	RM8 7646212				
2.	Ladies Shirt Dress with Belt made of	260 Nos.	97% Cotton 3% Elastane	3.31	Sq.
	97% Cotton 3% Elastane printed		printed fabric, GSM-	meter	per
	fabric, GSM-118+/-10%, Style No.		118+/-10%	piece	
	RM8 7646211				
3.	Ladies Shirt Dress with Belt made of	5000 Nos.	99% Cotton 1% Elastane	2.92	Sq.
	99% Cotton 1% Elastane dyed		dyed fabric, GSM-115+/-	meter	per
	fabric, GSM-115+/-10% & 99%		10%	piece	
	Cotton 1% Elastane printed fabric,		99% Cotton 1% Elastane	0.15	Sq.
	GSM-115+/-10%, Style No. RM1		printed fabric, GSM-	meter	per
	7635689		115+/-10%	piece	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/42/84-ALC3/2013	5	Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Deferred
	HQ File :01/84/050/00303/AM14/			Defer Date: 24.04.2014
Desiries. The Committee considered the core of non-condensative attenuation releasest non-considered				المناهدة والمامة

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to write a d.o. letter to Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers for furnishing of requisite comments in the matter. The case stands for re-listing on 24.04.2014.

		1	I	Status: Deferred
10	HQ File :01/84/050/00318/AM14/			Defer Date: 24.04.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to send a reminder to the applicant firm for furnishing of requisite information/details. The case stands for re-listing on 24.04.2014.

Case No.:2/50/84-ALC3/2013			Status: Deferred
HQ File :01/84/050/00402/AM14/		1	Defer Date: 24.04.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and could not understand what is exact export item in both the export product, whether it is made-ups or saree. The Committee after deliberations decided to

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ask the application firm to specify the export products and also provide the stage-wise wastage in both the export product for consideration of the Committee. The case stands for re-listing on 24.04.2014.

Case No	o.:4/50/84-ALC3/2013	1	07.02.2014	Status: Approved
HQ File	:01/84/050/00404/AM14/		Lic.No/Date:0310767767 24.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax fabrics (dyed/undyed)	14,245 Kgs.	Flax yarn	14,957 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Deferred
13	HQ File :01/84/050/00405/AM14/		Defer Date: 24.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.04.2014.

Case No.:2/46/84-ALC3/2013	Party Name: SRI TEXTILE ERODE PRIVATE LIMITED,	Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Approved
HQ File :01/84/050/00353/AM14/	RLA File :32/24/040/00024/AM14/	Lic.No/Date:3210072847 05.02.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Short made of 100%	3600 Nos.	100% Nylon full dull woven	6660 Sq.
	Nylon full dull woven dobby		dobby fabric, GSM-118+/-5%,	meter
	fabric, GSM-118+/-5%		width-58"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/50/84-ALC3/2013		Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Approved
HQ File :01/84/050/00403/AM14/	I <b>I</b>	Lic.No/Date:0310771501 24.02.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Fabric made out of Polyester	8143.790	Polyester Filament dyed yarn-	2323 Kgs.
	Filament yarn and Spun yarn	Kgs.	75 to 150 Den+/-10%	

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(Polyester-2212.38 Kgs., Spun yarn-1969.52 Kgs.),	Polyester Spun yarn dyed NE 7+/-10%	2068 Kgs.
Polyester Chenille Spun yarn (2285.71 Kgs.), Acrylic Spun dyed yarn (961.9 Kgs.) &	Polyester Chenille spun yarn grey NM-3.800 to 5.000+/-10%	2400 Kgs.
Acrylic Chenille Spun dyed yarn (714.285 Kgs.)	Acrylic Spun dyed yarn NM-7.00+/-10%	1010 Kgs.
	Acrylic Chenille Spun dyed yarn, NM-3.8+/-10%	750 Kgs.
The R.A. shall be advised to take necessary action subject	to compliance of other usual condit	ions.

			Party Name: MADURA COATS PRIVATE LIMITED,	I <b>I</b>	Status: Deferred		
		HQ File :01/84/050/00401/AM14/	I		Defer Date: 24.04.2014		
		<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided manufacturing process and stage-wise wastage of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for considerations of the proposal. The case stands for re-listing on 24.04.2014.					

## **MANUAL AGENDA CASE**

(17)

Case No.577	M/s Gaurav International, Gurgaon
NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/218/AM-14/DES-V
Fixation of input output norms against	t Annual Advance Authorization No.0510362261 dated

07.08.2013.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Romper made of 100% Linen	920 Nos.	100% Linen dyed woven	1840 Sq.
	dyed woven fabric, GSM-160+/-10%		fabric, GSM-160+/-10%	meter
	with embellishment of Indian lace, Style			
	No.334727			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.578 M/s Alps Industries Ltd., Ghaziabad				
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/162/AM-14/DES-V			
Re-fixation of input output norms against Advance Authorization No.0510363932 dated 29.08.2013.				

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/102/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No	Export Product	Export	Import item	Quantity
		Quantity		allowed

1.	Coated fabric, GSM-349+/-10% made from 85% Cotton & 15% Polyester printed fabric, GSM-169+/-10%	51,919 Sq. Meters	85% Cotton & 15% Polyester printed fabric, GSM-169+/-10%, width-140 cms.  Primal ST 954 Emulsion	54,582 Sq. Meters 6347 Kgs.
2.	Coated made-ups made from printed Poly Cotton fabric, GSM-113+/-10%	18,770 Sq. Meters	50% Cotton & 50% Polyester printed fabric, GSM-113+/-10%, width-140 cms.	20,258 Sq. meter
	(Size-135x160 cms.=374 pairs Size-202x160 cms.=773 pairs Size-270x205 cms.=512 pairs Size-270x220 cms.=489 pairs)		Primal ST 954 Emulsion	2356 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.579	M/s Orient Craft Ltd., New Delhi			
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/154/AM-14/DES-V			
Fixation of input output norms in respect of Annual Advance Authorization No. 0510314445 dated				
13.01.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/136/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Quilted Cushion Cover made of	2280 Nos.	100% Silk dyed woven fabric,	0.25 Sq.
	100% Silk dyed woven fabric, GSM-		GSM-40+/-10%, width-44"	meter per
	40+/-10%,Size-30x50 cms.		(for front panel only)	piece
2.	Quilted Cushion Cover made of	2280 Nos.	100% Silk dyed woven fabric,	0.32 Sq.

100% Silk dyed woven fabric, GSM-	GSM-40+/-10%, width-44"	meter	per	Ì
40+/-10%,Size-45x45 cms.		piece	_	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.580	M/s Orient Craft Ltd., New Delhi
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/153/AM-14/DES-V
Fixation of input output norms against	Annual Advance Authorization No.0510359866 dated
16.07.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/137/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cushion Cover made of front 100% Linen woven fabric, GSM-465+/-10%, Size-50x50 cms., Style No. EURO EMB		100% Linen unwashed woven fabric, GSM-465+/-10%, width-73.5"	1.36 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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	Case No.581	M/s Orient Craft Ltd., New Delhi
	NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/152/AM-14/DES-V
	Fixation of input output norms against Annual Advance Authorization No.0510314445 dated	
	13.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cotton Silk Pinch Throw made of front	1700 Nos.	60% Cotton 40% Silk	9.60 Sq.
	& border 60% Cotton 40% Silk woven		woven dyed fabric, GSM-	meter per
	dyed fabric, GSM-69+/-10%, Size-		69+/-10%, width-54"	piece
	240x220 cms.,			
2.	Cotton Silk Pinch Cushion made of	2500 Nos.	60% Cotton 40% Silk	0.38 Sq.
	front & back 60% Cotton 40% Silk		woven dyed fabric, GSM-	meter per
	woven dyed fabric, GSM-69+/-10%,		69+/-10%, width-54"	piece
	Size-30x30 cms.,			-
3.	Cotton Silk Pinch Cushion made of	2500 Nos.	60% Cotton 40% Silk	1.09 Sq.
	front & back 60% Cotton 40% Silk		woven dyed fabric, GSM-	meter per
	woven dyed fabric, GSM-69+/-10%,		69+/-10%, width-54"	piece
	Size-58x58 cms.,			_

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.582	M/s Orient Craft Ltd., New Delhi
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/151/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510336494 dated	
04.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/138/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cushion Cover made of 100% Linen	6570 Nos.	100% Linen woven fabric,	0.73 Sq.
	woven fabric, GSM-160+/-10%, Size-		GSM-160+/-10%, width-	meter per
	40x40 cms., Style: Alvira		100"	piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.583	M/s Orient Craft Ltd., New Delhi
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/150/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510360065 dated	
17.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/139/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies' Romper made of 100% Rayon	1360 Nos.	100% Rayon woven fabric,	1.74 Sq.
	woven fabric, GSM-113+/-10%, Style		GSM-113+/-10%, width-	meter per
	No. WD41S17		54"	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

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	Case No.584	M/s Pacific Leather Pvt. Ltd., Kanpur

NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/191/AM-14/DES-V	
Deletion of foot note conditions, Gene	eral Note condition Srl. No.3 and for specifying the import items	
against Polyurethane resin Srl. No.26 of G-7 as Polyurethane Resin (Polyurethane binder/Acrylic		
Binder/Resin Binder).		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for deletion of footnote condition under Sr. No.26 of SION G-7 for specifying the import items against Polyurethane resin. The Committee noted that the relevant file on the subject has already sent to Shri Nand Lal, Sr. D.O., DIPP for their comments. Therefore, the Committee after deliberations decided to send a reminder to DIPP for furnishing their comments. The case stands for re-listing on 17.04.2014.

(25)

Case No.585	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/097/AM-11/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant	
finish against Advance Authorization No.3510030745 dated 24.06.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(26)

Case No.586	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/170/AM-14/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant	
finish against Advance Authorization No.3510041934 dated 22.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm in their letter dated 08.03.2014 has provided measurement chart and CAD/CAM details for winter pant only. Applicant firm has not provided measurement chart and CAD/CAM details for winter jacket in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide measurement chart and CAD/CAM details for winter jacket also for consideration of the proposal. The proposal stands for re-listing on 24.04.2014.

(27)

Case No.587	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/137/AM-14/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant	
finish against Advance Authorization No.3510041910 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(28)

Case No.588	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/136/AM-14/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant	
finish against Advance Authorization No.3510041913 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(29)

Case No.589	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu		
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/161/AM-14/DES-V		
Enhancement of input output norms for export of technical fabric and garments with flame retardant			
finish against Advance Authorization No.3510041935 dated 22.08.2013.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	Quantity now
		Quantity		earlier	allowed
1.	Mill made Industrial	10,000	Raw cotton	12,520.87 Kgs.	12,520.87 Kgs.
	Work wear (Boiler	Nos.	natural fibre		
	Suit) made of 98%		Nylon fibre with	223.08 Kgs.	223.08 Kgs.
	Cotton 2% Nylon fibre		white metal		
	with white metal		compound		
	compound blended		Vat dyes	152.10 Kgs.	152.10 Kgs.
	dyed woven fabrics		Flacovan (FR	4056 Kgs. @ 400	4482 Kgs. @ 442
	with flame resistant		chemicals)	gms. per kg. of	gms. per kg. of
	finish, GSM-260+/-			fabric	fabric
	10%		Ukadan flame	476.58 Kgs. @	476.58 Kgs. @ 47
			resistant	47 gms. per kg. of	gms. per kg. of
			chemicals	fabric	fabric
			Silastal flame	192.66 Kgs. @	203 Kgs. @ 20
			resistant	19 gms. per kg. of	gms. per kg. of
			chemicals	fabric	fabric
			Silastan flame	40.56 Kgs. @ 2	40.56 Kgs. @ 2
			resistant	gms. per kg. of	gms. per kg. of
			chemicals	fabric	fabric
			Furnace Oil	As per fuel policy	As per fuel policy
			Polyvinyl Alcohol	101.40 Kgs.	101.40 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

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	Case No.590	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu			

NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/138/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041911 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(31)

Case No.591	M/s Seato Auto Accessories (India) Pvt. Ltd., Ernakulam
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/289/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.1010054266 dated 30.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.04.2014.

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